S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 6/2017-Customs (N.T./CAA/DRI) dated 31.07.2017 published vide S.O. 2420 (E) dated 31.07.2017.

In the Table to the said notification, against serial number 7, in column 5 for the existing entry “Principal Commissioner/ Commissioner of Customs, Nhava Sheva-I, Mumbai Zone-II, Jawaharlal Nehru Custom House, Raigad” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-20/2016-CI]

(SHAILESH KUMAR)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record
1. Principal Commissioner/ Commissioner of Customs, Nhava Sheva-I, Mumbai Zone-II, Jawaharlal Nehru Custom House, Raigad.
2. Principal Commissioner/ Commissioner of Customs, Nhava Sheva-II, Mumbai Zone-II, Jawaharlal Nehru Custom House, Raigad.
3. Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit.
5. Sh. Charles Patrick, Madonna, St. Joseph Road, Bandra (W), Mumbai.
6. Sh. Jimmy @ Bhavin Timbadia, 2/55, D. S. Nagar, Nursing Lane, Malad (W), Mumbai-400064.